[Shri Gurudas Da_s Gupta]

only life link between- Calcutta 'and Howrah have undergone distortions

iuse it is not being maintained properly. And the task of maintaining the first Howrah Bridge, that is. the Rabindra Sethu is bestowed upon Ihe Calcutta Port Trust, At least, in this case there is no shortage of funds. It is because of negligence that some serious distortions in the big project have taken place. As reported in the press, some Central Government offices are also being shifted or sought to be shifted from Calcutta. May I speak on behalf of Calcutta and as one belonging to Calcutta that we are suffering from and we have been made a victim of a policy of neglect? I do not say a policy of discrimination! because comebody shall say thai counler-blast of discrimination is nationalism and chauvinism. We do not believe in chauvinism.. Calcutta is very much proud of national integration. But. anyway, this policy of neglect is causing great harm. And I do not believe this is due to the factor that Calcutta has Votted Left Front <o power because when Dr. .B. C. Roy was in the office, the same lamentary story was told by him. I beg before the House, hon. Deputy Chairperson, that this policy of neglect be ended herewith and immediately. If the health of Calcutta declines, the national health of India shall not improve because Calcutta does not belong to Bengal, Calcutta belongs to India. Lakhs of Indians living outside Calcutta live on the earnings in Calcutta itself. Therefore, this -policy of neglect must end A new Mayor-in-Council has come into office. You are discussing with everybody every problem. Why can't you discuss with the Mayor-in-Council

I the Minister who is in charge of Calcutta?

THE DEPUTY CHAIRMAN: Just a minute. Your Special Mention is reding the Railway profect and the Hooghli project.

SHRI GURUDAS DAS GUPTA: No, no. 1 have raised a number of them.

THE DEPUTY CHAIRMAN: It is not written here. Please confine yourself to this on

SHRI GURUDAS DAS GUPTA: Madam Deputy Chairperson, I wrote some Central Government sponsored projects in Calcutta being truncated, construction delayed, causing great harm and damage to the people ol Calcutta. And here is my press clipping, Madam. I do not know what has been written there. ' Therefore, 1 say, this policy of neglect 'must end. You aie discussing with everybody every problem. Some problems you have solved. Some problems you are going to solve. Why can't you call the new Mayor-in-Council for a discussion? Why can't you call the Minister in charge of Urban Development fd"r a discussion and end the problem because I believe that the health of Calcutta is the health of India (Time bell rings). And this is what I narrate, the lamentable story of Calcutta, one of the greatest metropolis of the whole world, and a very important part of India as a whole.

SHRI SANKAR PRASAD MITRA (West Bengal.): Madam Deputy Chairman, I give my full support to the statement just now made.

THE DEPUTY CHAIRMAN: We shall now take up further consideration of the Criminal Law Amendment Bill. Shri Bir Bhadra Pratap Singh to continue his speech.

THE CRIMINAL LAW AMENDMENT (AMENDMENT) BILL. 108,-)—contd.

i^HRI BIR BHADRA PRATAP SINGH (Uttar Pradesh): Madam Deputy Chairman, it ig uo doubt that

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strict discipline must be enforced in the BSF which I mentioned yesterday. The BSF, as a para-military force, has a vitai task assigned to it from time to time. Apart from discharging the functions such as a sentinel, the Security Force has to check smuggling and border infiltration; it has to help the civilian authorities to maintain law and order. There is no task for which the BSF has not been tried so far. After the 1971 war, both on the eastern and western sectors, the role of the BSF has been expanded, including actual fighting side by side with the army and infantry battalions. That being so, %hy cant they be complementary forces to the army? Whereas the support which is available to the army in the time of war it is not available to the BSF, such as armoured carriers, artillery engineers, ordnance and supply units and their support. The

lagemerit of this para military force

lot even on par with the Indian polii - officers' and they have

ir salary grades and perquisites. To compare the two forces will not be appropriate. The BSF battalions and

r officers are sometime assigned lower posts with lesser salary grades, but so far as the question of the duties ui ihe BSF personnels concerned, they have to play an important part in discharging the various duties as-to them. Looking to the role played by the BSF they should get remuneration and benefits commensurate with their work and service ro the nation in checking iReTritrusions, violations, interference and depredator which they have to face con-

rablfi hardship. In view of the enormous duties, varied duties and' different tasks that it has been assigned, to which many of the learned speakers yesterday referred and J do not want to' repeat them, and in view of the fact that it has to work, on the borders for all the 24 hours of the day and 365 days of the year, we must pay due attention to their needs and reauirements. This is one force which has to remain active all the year round. The military gets operative when there is a war and when they are required for a specific purpose but the Border Security Force has to work every day ighout the year.

Therefore, Madarn, the demands of the BSF for better service conditions seem to be sound and genuine. As one of my friends was mentioning yesterday, their remuneration allowance, proper schooling facilities to the children, separate family accommodation, provision of detachment allowance and problems of cadre management and pension payments must be paid proper attention. Ofcourse, I do agree that there must be strict enforcement of discipline in the forces and those who

- . are falling short of standards they must be punished, but simultaneously their service conditions must be improved so as to enable them to work more effectively towards the perform ance of their duties, which include checking of smugglers activities and illegal entry and intrusion across our
- borders. Therefore, Madam, 1 very respectfully submit that their service conditions must be improved. With these words, I conclude.

SHRI P. BABUL REDDY (Andhra Pradesh): Madam Deputy Chairman, this Bill ts a very simple one and I extend my support to it. The object is to amend section 11 and bring the Border Security Force on par with the Army, Navy and Air Force in the matter of dealing stringently by the courts constituted under the various enactments; not only exclusive jurisdiction of special courts but also the courts constituted under those Acts should be enabled to function so as to deal a deterrent punishment to these people. The Border Security Force, I think, was conceived in the year 1965. T he size of the Border Security Force has been increasing and it is now, according to the information I gathered, about one-tenth of the Army. Madam, thousands of people belonging to this force are working in very difficult cir-

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I P, Babul Reddyj

cumstances in the border areas, It is true, their interests should be protected. But it is also equally' true that when people in such a force commit crimes deterrent punishment should be meted out to them. It is with this ect in view'that "this amendment has been brought forward before the House.

Madam, much has been said about the service conditions in this force, about the remuneration that should be given to the personnel; it has been said that their service conditions should be "improved. I do not want to repeat what has been said. But I would like to touch on one subject on this oc-, i verybody is concern--

..ver the grots-Ing crime:, In country; partiouiai opk are becoming desperate, they are developing a desperate attitude. Child-students, children' of people big! placed aro seeking excitement through umiUing crimes. This is a very dangerous trend. Leaders of all poli-

I parties, irrespective of their party affiliations, should bestow thought to this and devise means to prevent these people from committing violence. Violence, as you know, is the great enemy of democracy, ir we have save_our vast country from anarchy we should see that these young people are not allowed to go scot free when they commit crimes. This is a very important question and we should take steps, comprehensive steps by means of law, to safeguard the interesi the country; by putting an end to this tendency in the young people. '

Madam, recently, I read an article on the reasons for the growing crimes in the country. It has been said h the eminent author that two section the society contribute to this. One section is the police and the other section is the politicians. These are the two classes which contribute towards the growing crimes in the country. I will tell you, Madam, that I humbly agree with this view of the eminent author. I will now try to substantiate my statement. All of -you will agree with me that in every nity today, there thousands of rowdies, they are called " dadas. They are people wielding influence. They are afliliated to the politicians in power. They have political influence".

SHRI SANKAR .PRASAD MITRA (West Bengal): Anti-sociai dadas.

SHRI P. BA3UL REDDY: These anti-sociai elements hold every city to ransom. Just as colleges are affiliated to universities these dadas are affiliated to politicians. I am not saying, this party or that party. One party may be more guilty and another party may be less guilty. But the fact is, almost all the political parties are making use of these dadas. What happens when a dad a is arrested? The Commissioner of Police said in a press conference in Hyderabad that when a person was arrested, a telephone call ae saying Diat he should release the person immediately:. The position bai come to this. About ten days back, for not giving mamool to a rowdy, a man was stabbed, a shopkeeper was stabbed and killed in ' daylight in Hyderabad. This was reported in all the papers. I will give you one instance to show how the politician: behind these dacoits and rowdies. About three years back, I read in the papers, in U.P. one dacoit performed for ten days where thousand's of people were present. The person carried a reward of Rs. 10,000 on his head. If anybody gives information about him, he would get Rs. 10,000 rupees. Before 10,000 people he^ per-

formed the. *yagnnam* for ten days. I read it in the paper and those who

I will vouchsafe me. Al end he gave an offer to surrender. He put two conditions for the surrender. The one is that the Chief Minister should visit his village. It appears no Chief Minister had visited his village at any time. And the other condition was that the Gove-nment should start a high school in his village. [8 AUG. 1985]

SHRI P. BABUL REDDY: 1 do not know the name of ihe dacoit.

SHRI VISHWANATH PRATAP SINGH: If you are referring to him, he is now dead.

SHRI P. BABUL REDDY: He might be dead now, but my point is. at that time, to which politician was he affiliated? Otherwise, how is it possible? I am glad that the Leader of the House knows about this. He was also the Chief Minister. Perhaps he was not the Chief Minister at that time.

SHRI VISHWANATH PRATAP SINGH: But Iheii he was eliminai

I; ti V. BABUL REDDY: I agree with you, I have got very high regards for you. At least you kept your word "ml the office as you could not eontrol the crime. Al] honours for you I am not saying anything against you. But the fact remains, he'celebrated the *yagnam* before 10,000 people for 10 days. Particularly, when the prize is on his head, how is. it possible unless some powerful politician.-; are behind him? c

will give another 1 instance how politicians encouraging crime. are About three years back, one notorious rowdy with his gang, in the centre of iivderabad. Abid Road, brought the to a standstill. The Police fe Commissioner held a press conference and in the press conference itself the Police Commissioned said that the row dy was' a close friend of the Home Minister. (Interruptions). So, these . are the things that are going on. One should give a serious thought to it. I am not blaming this party or that party. *Those days have gone when patriots and freedom fighters entered the legislatures. Now the days have come when smugglers, dacoits, highjackers and some, such people are entering the legislatures and they are the persons who are receiving honours. So, this is a very serious thing.

Then, I have -to say one word about police. Forty years back when I was a young advocate in Madras High Court, a friend of mine was selected as a Magistrate. Once, while he was passing through the flower bazar, he was pickpocketed., He went to the nearby police station. He found the S.I. to his surprise and happiness his classmate. When the Magistrate told him the purpose for which he had come to the police station, he was asked to wait there. After some time, the S.I. brought about -20 purses and put them before him to see if there was any one belonging te him. One of the purses was his. He checked up the purse. He found that the entire money and the papeis inside the' purse were intact.

i That shows how the pickpocket is il to the master, that is the police. Recently, in Hyderabad a Police Commissioner was holding a press conference. One young man forcefully entered the conference. When asked why he had come, he said that. he was a pickpocket, he had recently married and wanted to lead a peaceful life. But the police would not leave him., They wanted Rs. 300 per month as *HI,imul* from him as usual. The police I and he was forced to commit anipickpocket to pay the *mamul*. This has appeared in the papers.

So, my submission is, the police and the politicians are supposed to be under moral nnd legal obligation to \bullet protect the people from violence but they themselves are contributing. to this. Therefore, I suggest to the Minister to bring forward a comprehensive legislation to cheeky this tendency both in police and politicians who are encouraging crime in this country, who are spoiling youngmen, making them. anti-sociai elements.

श्री हाशिम रजा ग्रावरी इलाहावादी (उत्तर प्रदेश) : मोहतरिम डिप्टी चेयर-मेन साहिवा, मैं आप का णुकतुजार और आभारी हूं कि जाप ने मुझे इस विधेयक पर बोलने का समय दिया । मैं अपनी तकरीर इस शेर से णुरू करना चाहता हूं :

संगमरमर-सा तराणा हुआ सफाब बदन, देखने बाले इसे ताजमहल कहते हैं।

मेरे बजगों, हिन्दुस्तान का कानून संगमरगर सा वराजा हुआ। एक कानून है हिन्दुस्तान एक ऐसी देवी है, एक ऐसी हसीना है कि हम उसे हिमालय पहाड़ की चोटी के जिस हुस्त और ताजमहन के जैसा ख्वसुरत समझते थे और समझते हैं लेकिन हमें अफसोस है कि आवादी के बाद से जिस कानून को ताजमहल की तरह खूबसूरत और हिमालैया की बुलन्दियों, गहाड़ियों के जैसा खुबसूरत समझते थे आज वह हसीना और कानून की वह देवी गुंगी भी हो चुकी है और बहरी भी हो चकी है। क्योंकि वयह उस की यह है कि कानून बनाया था, कानून का कॉस्टी-टयजन किया या जबाहर लाल नेहरू जैसे मदव्विरों ने, ग्रजीम लीडरों ने । उस बक्त हमारे समाज में, हमारे मुल्क में, हमारी सीसाइटी में इस तरह कल्लगरी की मादत नहीं थी जितनी कि आज बढ़ गई है। लेकिन हिन्द्स्तान में करल बढ़ते गये, लुट और डाके बढ़रो गये, लेकिन कानून वही चल रहा है। हम यह पूछना चाहते हैं अपने ला मिनिस्टर से कि 1957 में करन की जो तादाद थी क्या आज भी वही तादाद हे ? तो क्या वजह है कि कासिलों को वही रियायत है ? क्यों उसी तरह की बेल मिलती है, वही जभानत मिलती है जो 1957 और 1958 में मिलती थी ? बया यह गलत है ? क्या में सही महीं बहु रहा हूं कि माज जो कातिय कल्ल करता है यह एक हफ्ते के बाद उस में से 80 परसेट जमानत पर छट कर चले आते हैं और वे फिर दुबारा कल्ल करते है। कार्रिजों सौर डाकुयों की जमानत का यह सिलमिला बंद होना चाहिए ग्रीर जब . सक साप इस कान्न में यानि वह कानून

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जो आप तरमीम ला रहे हैं उस की तो मैं दिल की गहराइयों से ताईद करता हं ग्रीर ग्रापने ला मिनिस्टर को बचाई देता हं लेकिन कुछ आगे बंड कर कहना चाहता हं कि डाकुओं और कातिलों की जमानत का सिलसिला बंद होना चाहिए। आप यह कहेंगे खोर यह पूछेंगे कि जो लोग बिना बजह करल और डाके के मुकदमें में फंसा दिये जाते हैं उन के साथ क्या इंसाफ किया जाय तो उन के साथ यह इंसाफ हो कि पुलिस एडमिनिस्ट्रेशन और कातिल दो पार्टियों हैं। तो अगर कातिल करला करेतो उस की जमानत न हो इस तरह का ला में अमेंडमेंट हो। जगर कातिल छट जाए तो इनवेस्टिगेशन आफिसर या जो इनवेस्टिनेजन का इंचाजे हो, उसके करेक्टर रोल में लिखा जाए कि इसने इतना चराव, गलत ग्रीर झठा इल्जाम लगाकर इसे आदमी को फंसाया, तो इस तरह से इंसाफ होगा। इसमें सवाल किसी पार्टी का नहीं है, इसमें जनता पार्टी, कांग्रेस पार्टी का सवाल नहों है । यह समाजी सवाल है। यह सोसायटी का सवाल है, यह महक का संवाल है कि अगरवे इसी तरीके से कल्लो-आम का वाजार गरम रहा, सुबह शाम मत्ल होते रहे तो यह क्या चीज है, हमारी इतनी बड़ी आजीम लीडर इंटिरा जी को ग्रांग्वों के सामने कल्ल कर दिया गया । अजीव बाल है कि उनका कातिल संग्रीम कोर्ट में नहीं गया वरना ग्रगर उसकी भी जमानत हो जाती तो कोई ताज्जूब की बात नहीं थी, कोई बडे ताज्यव की यात नहीं थी। तो हमारे कानून में जिसनी ज्यादा लचक दी थी पंडित जवाहरलाल नेहरू ने उतनी ही। ज्यादा इस दौर में सख्ती की जरूरत है। बेम्ररब्वती की जरूरत है । उससे मुल्क का ढांचा बनेगा, उसले हमारा समांच संघरेगा ।

इसी के साथ आज का जो काबूती नुकता है, जिस पर हमारे ला मिनिस्टर साहब तरमीम लाएं हैं वह बक्त की प्रावाज है, समाज की जावाज है, हम सब की आवाज है। हम उसकी गहराइयों के साथ पूरी सावाज के साथ उसकी ताईंद करते है और उनको इस तरमीम पर, धर्मेडिंग जिल पर म्यारकयाद देते हैं।

श्री प्यारेलाल खन्हेलवात्र (मध्य प्रदेश) माननीय उपसभापति महोदया, यह जो द्रण्ड विधि संशोधन विधेयक, 1985 सरकार सदन के समक्ष खाई है, वह एक बहत छोटा सा संशोधन विधेयक है । यह संगोधन काफी पहले झाना चाहिए था। संग्रोधन लाने के दो कारण है। एक तो सर्वोच्च न्यायालय का फैसला ग्रीर दूसरा, जैसा कि उद्देश्य और कारणों के कथन में बताया गया है, हाल ही में ऐसे मामलों का पता चला है जिनमें सीमा सुरका वल के कार्मिकों ने धन या माल के रूप में प्रतिफल स्वीकार करके तस्करों और धस-गैठियों के प्रति मौनान्कलता दणित की है। कुछ ऐसी सञ्चाइयां नामने आई हैं कि सरकार ने जिन लोगों को सीमा की सरका के लिए तैनात किया था, उन्होंने ही घसपैठियों को ग्रन्दर ग्राने दिया ग्रोर तस्वारी में योगवान दिया । यह कहावत है कि ग्रागर बाह ही खेत को खा चाए तो फिर क्या हालत होगी । अगर सीमा पर जिन लोगों को तैनात किया गया है उनमें से कुछ लोग घुसपैठियों ग्रीर तस्करों को योगदान दें खो इससे वडी खराब हालत क्या हो सकती है। यह निन्दनीय काम है। ऐसे लोगों से देश की सरका को ही भारी बतरा है।

The Criminal

Law Amendment

उपसजापति महोदया, मैं उन बातौँ को दोहारता नहीं चाहता हूं जो सदन में कही जा चकी हैं। लेकिन एक बात जो माननीय रेडी जी और अभी पूर्व वक्ता ने कहीं है, मैं भी यह जरूर कहना चाहता ह कि यह जो स्थिति वनी है, उसके पीछे कौन से कारण है, उसकी तह में सरवार कों जाना चाहिए। क्या कारण है कि सीमा सरक्षा बल के लोग तस्करों और पुसर्गठियों को खंदर जाने दें। भारत की सीमा बहत लम्बी चौडी है। एक तरफ बंगला देश से लगी हई है, पाकिस्तान से लगी हुई है, नेवाल से लगी हुई है, चीन से लगी हुई है जब से हित्यस्तान का विभाजन हुआ तब से घुसपैठियों की समस्या लगातार इस देश के ग्रन्दर बहती जाती रही है। कितनी संस्था में चसपैठिये इस देश के सन्दर झाए हैं, इसका णायद संदाव जगाना मुक्तिल है । ग्रसम की स्विति उसी के कारण बनी है। ग्रव राजस्थान के सीमा छोवों में जिस प्रकार की चुसपैठ हो रही है, पाकिस्तान से जिस

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वंग से हथियार आ रहे हैं, यह किसी में छिपा नहीं है। पिछले दो साल के अन्दर जों घटनाएं घटी हैं उससे सारा देश वाकिफ है। ग्रमी दिल्ली में जो घटना घटी उसके लिये पुलिस कह रही है कि उसमें भी कोई ऐसे व्यक्तियों का हाथ है जिनकों कहीं बाहर से हथियार मिल रहे हैं या ट्रेंड हो कर आये हैं। इस देश में तस्करी के माध्यम से न केवल हथियार चा रहे हैं बल्कि ऐसी चीजें भी आ रही हैं जिसकें कारण खादनी के नैतिक जीवन का पतन होता जा रहा है'। बाहर से सोना झाता है, अनाज झाता है, जाता है। बीच में कुछ साल पहले समाचार छपा था कि तस्करी के द्वारा हिन्द्स्तान का चावल चीन चला गया । ये सब घटनाएं इस देश में हो रही हैं। 🤋 भूमपैठिये कितनी ही संख्या में आए हैं यह इससे अन्दाजा जगायां जा सकता है कि असम की सीमा पर हम काटेवार तार लगाने जा रहे हैं। हम उन्हें रोक नहीं सकते । सीमा पर पलिस खडी है, सेना खडी है, सीमा सुरंक्षा बल 'खडा है। लेकिन लाखों की संख्या में जब चसपैठियां बाते हैं तो वह देण की सरका लिए खतरा पैदा करते हैं । यह शायद इसलिये है कि हमने इन चोजों को होने दिया। मैं यह महना चाहता हूं कि इनके लिये भगर कोई दोयी है तो हमारे देश की जो राजनीतिक व्यवस्था है, वह है जिसने ऐसे लोगों को पनाह दी है, जिसने ऐसे लोगों की जरण दी है राजनीतिक कारणों से । मैं मध्य प्रदेश से याता हूँ। मुझे मालूम है कि मध्य प्रदेश में बहत बड़ी तादाद में डाक गैंग है---मरेता, भिड और म्वालियर में बहत तादाद में डाक गैंग रहे हैं। और इसी के साथ यलपील की सीमा लगती है वतां पर भी डाक गैंग हैं। प्रभी मा० विश्वनाथ प्रताप सिंह जी पूछ रहे थे कि कहां दाक है। में बताता हं, कि मध्य प्रदेश में एक दर्जन डाकुलों का घटन समर्पण हजा । मुख्य मंती ने समर्पण करायां । क्या डाकुओं को वह सम्मान प्राप्त होना चाहिये ? बगा एक मुख्य मंत्री को समर्पण कराना चाहिये ? अगर ऐसा किया जायेगा तो पुलिस का मनोवल कैसे वडेगा ? उन पर क्या यसर पडेगा ? जिसते दर्जमी लोगों की हत्या कर दी है, जिसने करोडों रूपयों का लुट-पाट किया, जिसने तिदींध लोगों को मारा जिसने गांव के गांव

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जलाये, हरिजन-आदिवासी लोगों को मारा, महिलाओं की ग्रह्मन लटी । ग्रेगर उनका HErse होता है, आज उनको सम्मान होता है, जनाव में, टिकट देने की प्राप्त वात की जाती है तो सीमा पर खडे जवानों पर ग्रेसर क्येन पडेगा। यह क्या मोचेगे ? वह सोचेगे कि राजनीतिक बादमी अपने राजनीतिक स्वार्थ के लिये डाकुओं का उपयोग कर सकते हैं, डाकुओं का लाभ उठा सकते हैं । इससे निभिन्नत रूप से उसका मनोबल गिरेगा। मैं कईना चाहता हं फि इस बिपड पर हम को विचार करना होगा । यह किसी राजनीतिक दल का राताल नहीं है, सारे देश की सुरक्षा का सवाज है योर इसलिये में आपके माध्यम से सरकार से कहना चाहता हूं, मंसी महोदय से कहना चाहता है कि साप भारत लाये 🐘 में इसका शमयन कर रहा है। लेकिन इस हे साथ-साथ में यह भी कहना चाहता हं कि समर यह व्यवस्था हमें दरस्त नहीं कर पाये और इन कमियों को दूर नहीं कर पाये और इस देश में रहने वालों के दिमाग में सहीं चौंग नहीं ला पाये तो इस कारुन के नाने, से कुछ नहीं होगा। कानून तो बहुत से हैं लेकिन क्या आप उन फाननों से कोई रीक जमा सकते हैं ? पूरी रोक नहीं लगा सकते । मैं आपसे कहना चाहता हं कि इस सम्बन्ध में सरकार विचार करें । इन सारी बाती पर सम्पूर्ण रूप से जिसीर कर ऐसा कानन, ऐसी कोई व्यवस्था 115 ताये जिसके आधार पर देण में ऐसे तत्वों को रोकने में सफल हो गर्के। जो सीमा पर खड़े हैं और देश के साथ गदवारी कर रहे है, इस देश में भूसपैठियों को घराने देते है. हथियार मान देते हैं, तरफरी होने देते हैं वे कभी भी देशभक्त नहीं हो सकते । ऐसे लोगों के लिये कठार दण्ड की व्यवस्था आप कर रहे हैं. यहन अच्छी बात है लेकिन एक बात और है जो सुरक्षा वल है हमारा. आप उनकी तरफ भी देखिये। उनके लिये कुछ कीजिए । इस कानन में संगोधन करने को बात सरकार के दिमाग में इतनी देर से क्यों आई, जबकि-बहत से सखवारों में चर्चा चल समय रती थी कि सीमा पर जो सरका वल तनाल है उसमें कुछ ऐसे लोग हैं जो बसपैंडियों को अन्दर झाने दे रहे हैं।

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उसमें ऐसे लोग हैं जो बाहर से हथियार देश में झाने दे रहे हैं। लेकिन सरकार ने कोई ध्यान नहीं दिया । सुप्रीम कोर्ट ने काफी समय पहले फैसला दिया था ! 15 साल हो चुके होंगे। फिर इतनी देर से मंगोधन क्यों लावा गया यह मेरी समझ में नहीं झाया है । मैं झारोप लगाता हैं सरकार पर कि कानून को विलम्ब से लान में उसने जपराधिक काम किया है । अपराध किया है । ऐसा कानून जल्दी लाना चाहिए था, संशोधन को जल्दी लाना चाहिए था, संशोधन को जल्दी लाना चाहिए था लेकिन सरकार ने इसमें लापरवाही वरती, यहां वडा सपराध है। इन शब्दों के साथ मैं इस संगोधन का समर्थन करता हं । बन्यवाद ।

SHRI SANTOSH KUMAR SAHU (Orissa): Madam Deputy Chairman, i rise to support the Criminal Law Amendment (Amending) Bill, 198a. My only feeling had been that I should congratulate the Honourable Minister for bringing forward this Bill although it is a belated one. The aims and ob-, ects of the Bill under BSF rules, as has been pointed out by the Honourable Minister, are: (i) to prevent transborder crimes, unauthorised entry into or exit from the territory of Indi;.; and (ii) to prevent smuggling and any other illegal activity. If we analyse the facts probably' these laws would have been applied much earlier, be-cause we are sitting on a volcano of crime explosion and the winds of crime. The winds of crime are having wide repurcussions on the social upheaval of the country. It is not merely restricted on our international bor-but in the North-West sector as well as in the North-East sector thecrime winds are tremendous. It has come as a shock-wave which requires a permanent therapy for its treatment in the country. If. we go in a haphazard way without looking into the matter, then we will be facing much more difficulties.

If we go through the latest report of the International Narcotics Board

we find that India is rapidly becoming a major transit point for the illegal transport of drugs. In fact, the author says that both drug abuse and trafficking are on the increase in the country as a result of the lax laws and the lackadaisical attitude of the authorities. We have not taken proper care to safeguard these points from the legalistic point of view. In that report they have also stated, that they were ashamed to read the reports that as much as 70 per cent of the heroin-the deadliest narcotic of them all seized in Western Europe in 1984 came from the Indo-Pak region. The BSF person-ngfe are entrusted with the job of pro-tecting our borders which is quite long. In spite of the BSF personnel on our borders, the winds of crime which corning from other countries through lerrorist way, and narcotics way have destroyed the social fabric of the country. These terrorists; are ' challenging even the security of our Netherland.

This is not a very simple question. It requires a deep probe into the legal nad juridical approach of criminal procedure code. The BSF has not got a very brilliant history though it was created with some purpose—as has

been pointed out by many hon., frie The high officers in BSF are inducted from the IPS'cadre who do not have a feeling for a better growth of the BSF. This organisation was formed some 20 years back and should we not envolve a process. At the beginning we felt it was necessary to induct IPS officers to head this organisation. But, after 20 years: is it not necessary to (ill up the vacancies or posts to the officers' grade from within the BSF organisation in order to create a sense of belonging. Without any incentives: how

• they can be held responsible on our borders?

In-the recent past we have .seen how trained terrorists have committed crimes in Delhi and other parts of the country. We know that how much we have suffered against the terrorists

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who have used sophisticated machine guns. Is it not necessary that we must have trained personnel to tackle the terrorists? Is it not necessary that we must have that type of communication which terrorists are having? I feel that the BSF and our para-military, forces should be imparted such type of training so that they can catch hold of these international criminals. Who are training the terrorists?, Who are infiltrating info our country and creating shock waves? We are passing through an age of criminological crisis. We are sitting on a volcano of criminal activities, which involve a conilict Of penological theory and crime explosion which we could not have conceived of ten years ago. So a reexamination of all laws is needed today, though here the Minister is only concerned with the administrative part. The whole question of criminal law [ihould be re-examined to meet the present situation. So far as this law-is concerned, we had an amendment earlier for the army, the air force and Ihe navy. So action must be taken so that a better sense of discipline can be ensured in the Border Security-Force. Thev require special protection by this, and this has been timely. But at the same time, I would like to submit that just as you have the Pol Commission or other commissions, the problems of the Border Security Force must also be looked into so that wc I have 'a better administrative cdrnmit-ment from them and they perform their duties with ' greater care. And there should be a publicity wing also to publicise the effects of the border crimes so that the local people are mode to cooperate with them in stopping these crimes which are happening in the border area Here social cohesion is very important.

4 If we analyse the modern history of India, in the north-eastern sector, infiltration has been terribly high. We have to spend now crores of rupees in erecting frontier walls. We have neglected this part for long, for more than

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raising nationalism in our country whatever the cost. We have to do it, if we have to survive in our economic life also, because without the nation, where can we stand? So a thorough, comprehensive outlook must develop for guarding our border to meet the challenges of international crime. And if the para-military forces have to discharge their responsibilities, they must have a sense of new administrative commitment, without which probably they cannot discharge their duties. Merely giving them facilities will not be enough. You must evolve a certain system by which the higher authorities will have a sense of belonging to the Border Force, without which probably a Security proper development nt the Border Security Force to achieve the objects for which Jt was cannot be had. constituted, The honourable Minister who is piloting this Bill is concerned only with a limited sphere.

1 P. M.

As regards the other broader question! I hope he will convey our views and feelings to, the other concerned Ministries-the Home Ministry, the Law Ministry and the Defence Ministry- and see that the needful is done. Many of my honourable friends who have spoken have called this a national issue. Yes, it is a national issue; we cannot lightly treat it as a criminal act. These criminal acts send national shock waves, they spell national and international disaster for which we have to pay Very dearly in the future. We should, therefore, take bold steps, bold measures, we have to instil a new senip of dedication in them. They work in difficult areas and they do have difficulties, Government, will, of course do its best to remove those difficulties. Like in the army, a sense of patriotism must be infused into them. Opportunities to higher posts in their cadres should be provided so that they get a sense of belonging that they have to live in the organisation, grow with the organisation, discharge their duties to the organisation to the best of their

[Shri Santosh Kumar Sahu]

30 years, as a result of which we have now to face sociological problems. And Assam was threatened with a political problem because of which the people had to revolt for their survival. Similarly if you come to the north-west sector, many of the hon. Members have talked about it. It is a sector where there is affluence. And how has that 'affuence come?" Their affluence has come by the smuggling of narcotics, which has been reported by the International Narcotics Board. It is coming from Pakistan now because Afghanis-tun has been scaled and it goes via India. Delhi and Bombay have become the greatest narcotics centres. Are we not ashamed of it?, Shall we not take steps to stop it and save our younger generation from great suffering in future? Madarn, if we read world history, Japan was a small country and when it wanted to fight China many decades back, it started injecting them with opium and when they became opium-eaters, the whole country was ' defeated. That is the history. Now international de-stabilisation forces are training terrorists because they want to see that India does "not prosper. They want to de-stabilise India. The." want to control Asian politics; they want to control South Asian politics. So they are training terrorists; they are making every preparation. Are | we prepared with a security force which can check their infiltration? Even today we see a news item in the newspapers. Lalit Maken was a rising Parliament. Member, a trade union leader who was killed recently. Still no clue has been fqund. Today the newspapers have come out with a photograph of .Lal Singh, an international terrorist, saying that he. is the probable suspect. But we have not been able to catch him up t¹ now. He kills right in the Capital of Delhi! What is our efficiency? These things have to be taken as a challenge. It is not only a question of the life of one person or two persons. It is a question of raising the morality of the people, qf

abilities.

Law Amendment It is very important that they supplied with more sophisticated st tion system and other

should be supplied with more sophisticated communication system and equipment. The international crime is passing high and fast and we must have sophisticated and advanced equipment to combat it. The situation is becoming alarming. There must be a lot of publicity also given so that people in the border areas cooperate with the security forces. The people also have to play their role to keep the country's security intact. Then alone can we march ahead, then alone can we check foreign agents who are out to threaten the security of The Border Security Force our country. can discharge its functions more effectively and more efficiently if the people of the area cooperate and help. Therefore, it is very necessary to give wide publicity, lt: requires a new angle a new thought and a new horizon. Madam this is a large issue and it re-• quires a lot of time to discuss in depth. I am glad the honourable Minister is trying to prevent corruption, smuggling, etc. There are also people who are honest and who will surely help the Government in fighting the menace of smuggling and corruption. On its part Government must also be vigilant and take necessarv administrative measures 1 therefore. wholeheartedly support this Bill. I would also request the honourable Minister to convey our views to his other colleagues concerned with the broader questions and see that necessary improvements and changes are brought about. Thank you.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Madarn, before you adjourn the House, I wish to compliment, the honourable Minister. I know he is a cricketer. Yesterday he was the opening batsman. He piloted this Criminal Law Amendment Bill. Overnight he continued in the Question Hour. Now he is continuing with this and after lunch he is going to move a motion on the UPSC reports. So he Js making a double century. So I want to compliment him on this achievement. THE DEPUTY CHAIRMAN: The House stands adjourned now till 2 p.m.

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The House then adjourned for lunch at four minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock. The Deputy Chairman in the Chair.

THE DEPUTY CHAIRMAN: Now, let us continue with the discussion the Criminal Law Amendment (Amending) Bill, 1985. Now, Mr. Gurudas Das Gupta to speak.

SHRI GURUDAS DAS GUPTA (West Bengal): Madarn, this amendment has been long overdue and we do not know why it has been delayed , ,60 much. It is possible that the Government has been moved to bring forward this amendment as a result of the increasing smuggling that is going on and the corruption that has, of late, developed in this organisation known as the Border Security Force. I do not say that the Border Security Force is as a whole corrupt. But at least my contention is that the Border Security Force is not behaving in a way which can inspire confidence in the people. West Bengal is having a long border with Bangladesh. Let me give you an example. The jute season has begun and that day in Calcutta we were talking with the people about the availability of raw Somebody jute in ihe Calcium market. very important, a \jute official, told me: sir, there is an item known as invisible import I asked him what is this 'invisible import'? He said that across the border from Bangladesh lalihs oi bales of raw jute come into the market. This year, Madarn, the problem is more serious, because it is estimated that we are having a super bumper crop, and from Bangladesh about ten lakh bales of raw jute is expected to be smuggled in. If it takes place like this,, as it had

[Shri Gurudas Das Gupta] taken place in Ihe previous vear, then it will depress the price of raw jute in the market in West Bengal in particular and in India as a whole. Therefore, this is a concrete example of how the BSF is objectively not only helping smuggling but also depressing the price of a principal crop, which is doing a great harm.

On another occasion, I remember a party comrade came running from West Dinajpore and asked me whether I could prevail upon the West Bengal Government to set up a police camp on the border. I asked him: why do you want a police camp there? He said that the BSF is only there to see that the dacoits who come in can easily get out of our country. And in some cases it is being alleged that the BSF sup-lilies the dacoits from Bangladesh even with fire-arms. I do not know. But that is the complaint that was made to me by some poor people belonging

(he district of West Dinajpore.

Madam Chairperson, it is a known fact that the BSF has failed thoroughly and miserably to stop infilteration on Punjab border. It is not a question of stopping infiltration. It is a question of stopping smuggling of arms, firearms, sophisticated arms, which everyday threaten the security of this country. This is. again, another feather in the cap of the BSF. And I would like to know from the Minister concerned ¹ whether this amendment is going to put a stop or discipline the most organized gang of robbers stationed at the borders of our country.

Madam, then again, another instal 1. In the clash between Nagaland and am, it is common knowledge that the BSF was used to rob some villages o,f Assam. BSF arms were used for an aggression—I should say, an internal aggression—on the border people of Assam. How can it happen? How it ens in a land where still we believe that law prevails? How in a coun-

try like India an organisation known as the BSF, armed, behaves as a gang of gangsters in places is clear from the instances I some have given. Therefore, the question is not one of bringing an amendment. The question is to impose discipline. The question is to impose organization. The* question is to motivate the organisation. Ana, Madarn, I wish to submit that such a process of motivation and discipline cannot be done only by bringing such an amendment. I ani told by some friends belonging to high offices of Government that the BSF has become a dumping place of putting the most corrupt officers. Where the Administration does not feel secure with the behaviour of some officers; it is the best way of sending them to a refugee. And trie refugee is the Border Security Force. I think the Government of India is not only playing with the BSF, it is playing with the security, it is playing with the frontiers, it is playing with the external enemies who are there on the borders. We know what Pakistan is. We know to what extent infiltration is taking place across Bangladesh. We know of the other side of Nagaland. India is surrounded by hostile Many 'of these countries are enemies. constantly being bribed and armed by the greatest enemy of Tndia, f.e, America. Therefore, the Indian borders must be protected. The force that is there to protect the Indian borders Is not only the Indian Army. It is the B.S.F, also. The most sorrowful and lamentable story is that the B.S.F. is not only not performing its duties and hag failed to perform its duties, but has become an agent to help the' smugglers, the dacoits and all those forces which are fissiparious. Therefore, Madam, I do not say that I do not support the amendment. I support the amendment. But I would say that it has become overdue. The ordinance was passed in 1965 and the amendment came in 1985. Twenty years have been taken by the Central Government to forward such bring an important amendment. Better .late than never.

Therefore *i* support even this belated

decision or move on the part of the Central Government. But I support it with a warning. This amendment would not bring any drastic change which one would expect in the B.S.F. There must he a drastic "change and the drastic change can take place if it begins at the top. What are you doing with the top? What are you doing with the officers. Group Commandants and Group Officials whom you have dumped there? Therefore. Madam, it ls a question of getting a concrete assurance from the hon. Minister who is piloting the discussion.

Lastly, I shall say that the Government of India is not creating good precedents by using the B.S.F, in the internal affairs. Generally, we call military and most of the time we call the B.S.F. The B.S.F. is called upon to stop the riots. The BSF is called upon to put an end to the turmoil. That should not be done. If the BSF is used as police, its morals will fall and that will be a great disservice. While speaking that, I admit that all people belonging to the BSF are not corrupt. I believe that there are many healthy people. It is the task of the management, that is the Government, to encourage the healthy elements and to put down with a heavy hand all those who are creating trouble and disorganising the. Border Security Force of this country. Thank you, Madam.

श्री सत्य प्रकाश मालबीय (उत्तर प्रदेश): माननीय उपसभापति महोदया, यह जॉ संशोधन विधेयक प्रस्तत किया गया है मेरी ग्रापनी राय है कि इपसे बढ कर राजनीतिक नेतृत्व की अक्षमता का कोई दूसरा सबूत नहीं होगा । ज्ञाज देश में पुलिस जो नागरिकों की रक्षक है वहीं भक्षफ़ है वहीं भक्षंक हो रही है। रेलवे सरका बल जिससे ग्राणाकी जाती है कि बह रेल के जो यात्री हैं उन की सुरक्षा करेगी बही उन बालियों का गोषण करती है ग्रीर साथ साथ ग्राये दिन दुर्घटनायें होती रहती हैं और अप-राधों में बढि हो रही है। इसी प्रकार

[Amending) Biil, 1985

से इसके उददेव्य और कारण में कहा गया है कि "हाल ही में ऐसे मामलों का पता चला है कि जिनमें सीमा मरक्षा वल के कामिकों ने धन या माल के रूप प्रति फल स्वीकार करके तस्करों ग्रीर घस-पैठियों के प्रति मौनानकलता दणित की है।" तो मेरी एक आपति तो यह है कि बरसों से होती रही हैं ऐसी घटनायें यह जो बाईर सेक्योरिटी फोर्स है इसकी स्थापना दिसम्बर 1965 को की गयी थी और उसके बाद 1968 में बाईर सेक्योरिटी फोर्स ऐक्ट बना ग्रीर 1969 में इस बिल से संबंधित नियम बने ग्रीर ग्राज तरकार की ग्रीर से सहारा लिया जा रहा है मेजर दे० जी० बररा बनाम मम्बई राज्य (ग० आई० आर० 1961 एस० सी० 1762 पष्ठ 1774) म रिपोर्टेंड केसे का। तो मेरी एक आपत्ति तो यह है कि यह सर्वोच्च न्यायालय का फैसला 1971 का है यानि जिस दिन हमारे इस सुरक्षा वल की स्थापना हई। दिसम्बर, 1965 को उस दिन सर्वोच्च न्यायालय के इस फैलले की जानकारी सरकार को थी। उसके बाद 1968 में जो ग्रविनियम बना या 1969 में जो नियम बने उस दिन तक 1961 का फैसला सरकार की जानकारी में था। मैं यह जानना चाहंगा कि क्या वजह है कि जब यह नियम और ग्रधिनियम बने, जिस सर्वोच्च न्यायालय के फैसले का য়াজ सहारा लिया जा रहा है. उस दिन यह क्यों नहीं बनाया गया । बराबर इस बात की जानकारी होती आई है। आज राज्यसभा में एक अतारांकित प्रज्न के उत्तर में बताया गया है कि हमारी फौज के कुछ सिपाही जम्म काण्मीर में कुछ ग्रपराधों में लिप्त पाए गए। तो सबसे वडा प्रश्न यह है कि सरक्षा बल के लोग या मिलिटरी के लोग या कोई अन्य वल के कर्मचारी जो ऐसे अपराध में लिप्त होते हैं. उनके विरुद्ध क्या कार्यवाही की जाती है ? बाउंर सेक्यरिटी फोर्स के कितने लोग ऐसे थे जिनके विरुद्ध सरकार को उच्च स्तरीय अधिकारियों की जिकायत मिली. कितने ऐसे लोग थे जिनके विरुद्ध विभागीय कार्यवाही की गई। कितनों को आज तक गिरफ्तार लिया गया ग्रीर किस प्रकार की कार्यवाही की गई। यह संकोधन

{Amending) ^ill, 1985

पुलिस या श्राई०पी०एस० के लोग भेज दिए जाते हैं और उनके दिवत पदों को भर दिया जाता है। तो इस संबंध में सरकार को घ्यान देना चाहिए।

महोदया, अभी हाल ही में हैदराबाद में पुलिस अकादमी में प्रधान मंत्री ने कहा था:---

"If the police has to perform better, it must be given a fair deal than it has received so far."

ठीक यही बात प्रधान मंती जी की सीमा सुरक्षा बल के कर्मचारियों ग्रीर ग्रधि-कारियों पर भी लागू होती है। तो मेरा निवेदन है कि उनकी सेवा शर्तों, उनके बेतन, भत्ते आदि में बुद्धि करने का आप प्रयास करें।

यह जो संगोधन किया जा रहा है, इससे मेरा कोई मलभेद नहीं है । मेरा मतभेद इस कारण है कि जो मैंने गुरू में समझाने की कोशिश की कि इस प्रकार के संशोधन जो हैं, सरकार को शुरू में ही जब अधिनियम बना था, उसी समय लाना चाहिए था । ग्राज सरकार इस बात का सहारा लेकर अपने को बचा नहीं सकती है कि सरकार के ज्ञान में अभी हाल में ही ऐसे मामलों का पता चला है, इसलिए संशोधन लाया जा रहा है। इसलिए जिम्मेदारी से बचने का प्रयास किया जा रहा है। इन शब्दों के साथ मैं इस विधेयक का स्वागत करता है।

SHRI B, SATYANARAYAN RED DY (Andhra Pradesh): Madam Chair person, I rise to support this present Criminal Law Amendment (Amend ing) Biil, i!)85, which has been pas, sed by the Lok Sabha and is now be fore this this House for consideration. Though it. i id overdue, still I congratulate the Minister,, Mr. K. P. Singh Deo, the young and dynamic Minister, for bringing forward this Bill.

The present Amending Bill seeks a amendment in section 11 of the • Criminal Law Amendment Act,

[भी सत्य प्रकाश मालवीय]

कर रहे हैं, इस सिलसिले में न्यायालय में मुकदमा चलेगा तो न्यायालय में उनको सजा मिल पाएगी या नहीं ? न्यायालय के ग्रतिरिक्त एक ग्रधिकार जाने इसे विभाग को है कि सीमा सुरक्षा बल के कर्मचारियों व ग्रधिकारियों के विरुद विभागीय कार्यवाही की जा सकती है । इसलिए जैसा कि उद्देश्य और कारण में बताया गया है कि सरकार को यह जानकारी मिली है कि वार्डर सेक्यरिटी फोर्स के कर्मचारी इस प्रकार के अपराधों और कियाकलापों में लिप्त पाए गए थे, अथवा पकड़े गए थे। दूसरे इस बात की बराबर शिकायत मिलती रहती है कि जो दैनिक प्रशासन चलाने के लिए, नागरिक प्रशासन की मदद करने के लिए वार्डर सेक्य्रीरटी फोर्स के लोग हों या फौज के लोग हों, जनको बलाया जाता है। आंकडों के हिसाब से जो हमारी फौज के सिपाही हैं. इसमें 1951 से 1970 के बीच 476 बार फौज को बलाना पडा । 1980-83 के बीच में थे 747 बार फौज को बलाया गया केवल नागरिक प्रशासन की मदद के लिए। तो मेरा अनुभव यह है कि अगर दिन प्रति दिन नागरिक प्रशासन की मदद के लिए फौज बलाई जाएगी तो यह उसका दुरुपयोग है और साथ ही साथ जिनके काम के लिए वे लाए जाते हैं, इनके कार्य, क्षेत्र में हस्तक्षेप करें। वार्डर सेक्युरिटी फोर्स के जो कर्मचारी हैं वह हजारों मील अपने घर छोडकर अपने परिवार को छोड कर हमारी सीमाओं की सुरक्षा करते हैं, लेकिन जो उनको बेतन व भत्ते दिए जाते हैं या पेंशन दी जाती है, जो सविधाएं उनको बच्चों की शिक्षा के लिए दी जाती हें, बह दूसरे सरकारी कर्मचारियों की अपेक्षा बहुत कम मिलती हैं। अगर वह लोग बीमार पड जायें, या परिवार के लोग बीमार पड जायें तो उनकी चिकित्सा के संबंध में जिस प्रकार की सहायता दूसरे कर्मचारियों को सरकार देती है, इसी प्रकार से इन लोगों को नहीं देती है। बार्डर सेक्युरिटी फोर्स बराबर सुवि-धाएं प्राप्त करने में पीछे है। इनके कर्मचारी शिकायत करते है कि उनके यहां विभागीय प्रोन्नति का कोई रास्ता नहीं है। जो प्रोन्नति के पद हैं, वहां

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1952. This amendment seeks to exclude the jurisdiction of the criminal courts from trying any offences which are triable under sections 46 and 47, any civil offences committed by the personnel of the Border Security Force, which would be tried only by Security Force courts. In the Statement of Objects and Reasons it has been stated that it was in the year 1961 that the held that the Army Act Supreme Court was not exclusively applicable to such offences and according to the provisions of the law, the criminal courts were competent to try cases where army people- were hauled up An Ordinance for offences was promulgated followed by an Act in 1966 and now it is 1985. I would like to know from the Minister why such a long time, nearly 19 to 20 years, has taken place to bring forward this Amendment Act. The Government and the fully know that many crimes authorities have been committed on our borders by the border security force men and everything is not all right with our BSF. Some the border security force men are J ally involved in committing these illegal acts', these crimes of smuggling and illegal entry into (he counlrv^ These are very serious matters. I would like to know why the Government was sleeping over these matters all these years. When the offences were so serious, they did not lake any steps to bring¹ forward these amendments so far.

Secondly, some of the border sely men are actually in connivance with the people who are ^committing "the crimes. I would like to know what steps the Government has taken all these years. How many Such border security men are involved in these crimes? How many people have been arrested, punished and what other steps have been taken to improve the situation? It is a very serious thing. Not only do we have borders with Pakistan but also with Bangladesh, Burma and other countries. Our country has got a very long border. So it is a very important and a very serious matter. The 310 RS-6

(Amehding) Bill, 1985

Government must be very vigilant and see that these people are properly trained so that they can guard well the borders of India. I would like to know from the Minister what concrete steps have, been taken to safeguard the border and prevent such acts in future.

Then, in view of the illegal activities of some of the border security > men,, is the Government taking any effective measures to recruit the best men and give good training to them so that they can safeguard our borders and exercise vigilance on our borders? Hals any scheme been pre-pared by the Government in view of its past experience? Are" we trying to recruit best men in the army? Have we 'got any scheme to recruit best men in the Border Security Force also?

It is the primary responsibility of , the border security men to maintain vigilance on our borders and prevent smuggling and illegal entry across our borders. But in recent years we have seen that the border security men are used to maintain law and-order. Whenever there arte disturbances anywhere we call the border security .men or the army. It is not good on the part of the Government to call the border security force to maintain law and order. , Of course, in certain. circumstances you can do it. But you cannot do this as a routine, you should not use the Border Security Force regularly to maintain law and order.

Madam, in the end, I would like to know from the hon. Minister whether, in view of the conditions in view the past experience, the Government have thought of any scheme by which they will use the Border Security Force for the purpose for which it is meant. Secondly, I would like to know -whether the Government have any scheme by which they can recruit the best men and give them the best training because the matter is very serious. Thirdly, to prevent these things, the illegal entry, smuggling of goods and passing on Secret informa-

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(.Amending) 164 Bill, 1985

[Shri B. Satyanarayan Reddy]

tion from, this country to other countries, what concrete steps .have been taken, what machinery you have? Thank you,

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING. ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI ' K. P. SINGH DEO): Madam Deputy Chairman, I am extremely grateful to both sides of the House for their unanimous support fo this amendment to the Criminal Law Amendment Act, 1952. Madarn, I am also very greate-ful for the very keen interest which hon. Members have taken, for their impressive home-work and for their very incisive knowledge. Some of them* were speaking as if they had personal experience of the type of activities that are going on. Some of them have also referred to what they have heard from their friends, comrades, associates and ' colleagues.

I could not do better than quote-hon. Justice Mitra, who 'in his very short, but crisp, speech, emphasised why this amendment had to be brought, i ean only repeat it in a layman's language because I do not have his experience or his erudite legal knowledge which has taken him to the highest in the legal profession. Then, I will come down to the individual points made by hon. members.

As I said in my opening remarks, Madam, under the Criminal Law Amendment Act, 1952, _ all" cases of corruption .and misuse of official position for private gains, were triable only by a special judge, notwithstanding anything contained in the Code of Criminal procedure or in any other law; any other Law, in this case is the army law or naval law or air force law or the BSF law. In any case, that kind of BSF law does not exist. These are specified in section 6(1) of th© Criminal Law Amendment Act. 1 need not take the trouble of enumerating this because most of them are learned iand distinguished. Members. Therefore, section 6(IX I am not enumerating. These provisions are there pilfars section 5 of the Prevention oi Corruption Act.

It was only in 1961, in the case of the State Major-Barsay VS. of Bombay, the Supreme Court held the of the language view that in of view 7 of the Criminal of section Law Amendment Act, 1952, the Special Judge, had exclusive jurisdiction to offence try any such and the more fact, that any such offence might also be an offence under the Army Act of the Navy Act or the Air Force Act would not be of any relevance to n where the general case law Act in express terms confers jurisdiction on particular tribunal in respect of а Specified offences to the exclusion of anything contained in any other law. am referring to the legal language. I Therefore, the Defence I am quoting. Ministry, felt that the exclusion of che iurisdiction of the 'court martial in bound to affect this case was the discipline and efficiency of the armed That is, forces personnel. those co under vered Army Act, Navy Act Air Force Act. Therefore, trial by Civil Courts in these cases was not practicable. As such, trials can only be protracted, resulting in the witnes-•ses and records getting tied up and punishment not being summary. The practice followed by Service Head have' cases tried by quarters was to court material if only Service person nel were involved and to leave them to Criminal courts if both Service pernel and civilians, were involved. Therefore* the Criminal Law Amend ment Act, 1952 was amended through an Ordinance in 1965. replaced by the Criminal Amendment (Amend-

ing).Act, 1966, to save the jurisdiction exercisable by the court martial or other authority under the military, naval or air force laws and to validate the trials held, proceedings taken and sentences passed by courts martial and other competent authorities under these laws.

Many of the Members have referred to the coming into being of the Border Security Force on the lst of December:, 1965. As you ane aware, Madam, Border Security Force came into being because in our 6900 kilometres of border • there been various State armed polices funded by the Central revenue for policing the borders. Each police had different mobility, different training, different manpower, different types of equipment and they were totally different to each other. Therefora, to make it a more effective, more cohesive and a more integrated force on the lst of December, 1965, the Border Security Force came into being and the Centre took over the charge of the Border Security Force. The BSF had three main objections:

(1) to promote the sense of se curity among the people living in the border areas;

(2) to prevent trans-border crimes, unauthorised entry into ot exit from the territory of India: and

(3) to prevent smuggling or any other illegal activity.

(Interruptions). Have patience. I did not interrupt you and now you -are interrupting.

T am sure the hon. Members did not think that when the Border Security Force came int# •being in 1965 we had the hindsight to think that the force which was being created would indulge in smuggling, in •connivance with the people, so that we would have brought forward an amendment along with the main Act covering the Border Security Force. Therefore, there has been no undue delay in this ' matter. In fact, from the period 1965 to 1983 there was, a total of 21 cases where one gazetted officer, 5 subordinate officers and 15 other ranks were involved in the type of activities which the hon. Members have described. But it is only after 1983 that 47 cases were' detected where there was one subordinate officer-subordinate officer in this case is either an inspector or an Assistant Commandant-and 46 other ranks were found

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to be in collusion or connivance with antisociai or unpatriotic persons or femugglers or infiltrators, as the case may be (*Interruptions*).

Have patience, i will come to it.

THE DEPUTY CHAIRMAN: He will answer everything.

SHRI K. P. SINGH DEO: 47 cases were, detected. Individuals involved in such nefarious activities were tried under section 40 of the Border Secu rity Force Act for the act which was prejudicial to good order and disci pline of the Force, which realiy does not deal with emuggling or the sort of ingress or egress due to infiltration. of them were Thirty-two dismissed from service. Others were given sen tences varying from reduction to lower ranks to that of imprisonment Border Security Force custody. under Therefore the Government has taken" 1.1/2 years or maximum of 2 years to come to this hon.. House and to House with an amendment the other to combat this crime or this sort of lapse on the part. of BSF personnel, whether it is a high-ranking officer or a low- ranking other rank or subbordinate officer, to bring in deterrent and summary punishment as is exis tent in the Army, Naval and Air Force' laws in the ' court martial proceeding procedures .. The BSF or Security similar Courts are also to court martial. where a Board of officers. with a legal officer in attendance, who have legal training and experience of service matters as well as disciplin ary matters comprise the Court and these are the people who give them punishment. Therefore, the summary this amendment is being sought so jurisdiction of the BSF the Security courts to try offences' of this nature is taken away by the jurisdiction of not law Amendment the Criminal Bill under section 7(1).

Now I would like to come; to the individual points. Shri Sukomal Sen mentioned about undue delay. As I have mentioned it is only two years—

[Shri K. P. Singh Deo] from 1983 to 1985—and it*'cannot be considered as undue delay because one could not have the foresight in 1965, when the force was being esta. blished, when there were no such cases before it, to come to parliament and ask the hon. Membere to support an amendment when nothing existed.

Then he wanted to know what why BSF was created. I have just given the answer. Then he mentioned about infiltration, also about corruption aided and abetted, smuggling ect. That I have myself admitted in the Statement of Objects and Reasons. It is because it has come to our notice that this sort of corruption is going on, smuggling is being abetted and connived at, that ^w'e have come with this amendment which he has supported. He wanted to know the punishment. 1 will give the punishment figures for the last three years. It is, not possible to give the entire 20 years' history of he BSF. In 1983, trials by Security Force Courts came to 94, summary punishments were 2210; in 1984, the trials by Security Force Courts were 140, the summary punishments were 2178; and in 1985 the trials were 71 and the summary punishments were 1372

Then Mr. Sen also referred to arms smuggling from Pakistan to Punjab and other areas in the Eastern sector. Then he also wanted. to know about its being by IPS officers and since in wartime it is a fighting force, he has asked whether the purpose has been served. I have given the definition and the aime and object's of the BSF. Their job is not to fight external enemy but to create a sense of security amongst the people, living in the border areas, to- check smuggling as well as stop infiltration. But whenever the need has arisen, the BSF, has magnificently risen, to the occasion and fought side by side with the regular army, whether it is in Bangladesh or in . Punjab- wherever it is-and they have also paid the supreme sacrifice and many of their officers and jawans have also be-

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come martyrs in the cause of the Mo therland. Then he also mentioned about some tug of war going on bet ween the direct recruits and IPS offi cers-betwen the big bosses, the Com mandants and the IPS officers. Well, as • I said, the force has come into being in the last twenty years and at the mo ment upto DIG level people do have an opportunity of coming on promotion. 50 per cent at the Commandant level are by promotion and some are by recruitment.' Out of the 27DIGS, 13. I think are from the ranks of the BSF and 14 are from IPS. Whether IPS officeas should be brought in or not, should the Army officers come in or not is a debatable point and the hono-[e Member is most welcome to have his own views, or the other honour able Members who also wanted to know about it. In fact in the Lok Sabha we had a debate last week and many of the Members there wanted that the Army officers should be bro ught into the BSF because the BSF fights alongside the Army and also it is fighting, during any external aggre ssion or internal disturbances. There fore, this is a matter of opinion. The Home Ministry which is the cadrecontrolling authority is looking autho rity is looking into it and that Ministry as well as the BSF "officers and other officers are considering this matter whether they should have their own cadre 100 per cent or it its wise to have a mixture of people from IPS'and Army at the higher echelons. This. 1 think, we should leave to people who are experts in the field, but I shall, convey the feeling and opinion of the honourable Members to the people who are experts in the field, but I shall eonvey the feeling and opinion of the honourable Members to the people who are looking at it.

I have already referred to honourable Member, Shri Sankar Prasad Mitra, and I am grateful to him for his (support.

Then. I come to Shri Pawan Kumar Bansal. Shri Bansal also gave a history of how the CRP turned into

BSF and how the BSF has been de. veloping over the years. Then he also mentioned about some of the welfare measures like parity in pay scales and pensions, ex-Servicemen's concession, status accommodation equalization pay, medical facilities ,house rent and keeping up the morale o,f the BSF. Everytime there is a Pay Commission, these proposals are put up. Last time the Third Pay Commission in 1973 had made certain improvements in the salary and allowances of the BSF. The BSF has also given a comprehensive proposal to the Fourth Pay Commission which is at the moment under review, and all these pomts which have oeen raised by Shri Pawan Kumar Bansal have been taken up by the BSF itself and I am sure the honourable House also has confidence that the Fourth Pay Commission which • is manned by experts and by distinguished people will certainly take

i into account the fact that the BSF

personnel also have to function in hazardous and arduous terrain and inhospitable conditions and therefore I make the in allocations rand necessary concessions to them as far as their pay and allow-.>s are concerned. Regarding their morale, I can only reiterate what the honourable- Prime Minister has said not oaly in the National. Police Aca demy but also in hte address to the various Government departments, whether they are civilian or para-military' forces or armed forces, that

of the le and training are two most important aspects which Go vernment is laying stress on because no amount of equipment. no amount of sophisticated communications equipment or modern equipment will be of any use if the training of the personnel and the morale of the per sonnel are not high, and tha morale of personnel is' not high th-; if their training is not high. Therefore, great emphasis is being laid, not only on modernization of equipment that we give to our Defence forces, our paramilitary forces and our police forces but also on the training of the personnel who are ultimately going to utilize this equipment, because we

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know that in thte criminal environ ment the criminal world has become verv diabolical, very intelligent and cunning; We ourselves verv have suffered in the last few months as a result of ihe criminal mind at work in our own country, which hon. Members have already referred to. 1 need not dwell very much on iu Therefore, Government is very much cautious and have taken concrete steps not only to modernise but also to upgrade the training and skill of our persbnnel and at the same time to raise the morale and to give reward for people with integrity reward lor people who do the work devotedly, sincerely and honestly and punishment for those who are recalcitrant or who are anti-national or who are indisciplined.

Shri Mohanarangam also referred to the duties of the BSF as well as the syndrome of the eths of h ving in our country a craze for foreign goods. He even mentioned that in Madras also he can get foreign goods in the Burma Market and other places. But that, of course, te not the job of the BSF because the BSF is not for the maritime boundaries of India. That is another organisation which looks after it. But I would certainly convey it to the Defence Minister and the Finance Minister who are in charge of the Coast Guards, and I am sure they will take necessary steps to see that smuggled goods do not come to ras.

Mr. Mohanarangam also referred to extra emoluments and that people have pos'ings for long periods of ten years at a stretch which affect their morale. I shall convey it *to* the Home Ministry, and I am Sure the BSF authorities will take a look into it and see that such difficult postings are not made.

Then, he has suggested that 25 per cent of the officers should be from the • IAS. This will have to be examined whether BSF officere could be enabled • in the IAS. There was a time after 1967 when the emergency was lifted, [Shri K. P. Singh Deo] when some of the am.-- officers were taken into the Indian Foreign Service and the IAS. We shall evxamine the possibility, whether it is possible or ' it is not possible.

Then, he wanted to know whether there is proper training for the BSF. I would like to say that the BSF has three training academics-one at Tikampur, another at Indore and another at Hazaribag and, the training imparted there is of an excellent quality. Sometimes even people from the armed forces visit Indore and Tikampur areas. There are a number of army officers also posted there and also IPS officers. : I ean only say from my personal experience that i have myself taken advantage of the establishment at Indore when I had gone . there for my own course in the Military College, of combat and Infantry School,-Mhow, and I found it very useful for my own course in the army. I found the training to be of an excellent quality, and, therefore, Mr. Mohanarangam and other colleagues who raised the question on the training aspect, need have no apprehension,

Mr. V. B. Singh mentioned about the large Border and also the amenities part of it. I have already answered that the Fourth Pay Commission is already seized of the matter. The BSF authorities and the Home Ministry are also taking up the question of the allowances.

r. Babul Reddy asked the same question: Why are we bringing this after 20 years? Then he mentioned about some *dadas* affiliated to politicians just like colleges affiliated to universitias and the nexus between the police and the politicians and the criminals. Weil, that is something which is not for me to answer.. Neither is it relevant to the amendment here. But it is because of the'nexus between the BSF and the smugglers that we have brought this Amendment. Then, Mr Hashmi enlivened the proceedings an which he eulogised our country's lil sratute, our country's culture and our country's- ethos. We shall convey his comments Jo the Home Ministry to examine them. >

Mr. Khandelwal also asked the same question as to why this Bill was brought so late although he supported the Bill.'

Santosh Kumar Sahu gave a Mr. imppressive speech. He verv sug gested some thought provoking points. He compared the slow opiumisation of China with that of the manner in which the narcotics are being brought into India-how it sought to. destabi lise our Armed Forces and our para military forces. This is something which we will have to look into. I am glad that he has mentioned this point. Indeed this is a very serious matter.

Then, he also referred the to morale, training and IPS officeHs be ing inducted into the BSF organisa tion who have no sense of belonging. That is not a fact. This is a very disciplined force. Every person who -in the BSF,, apart from the black sheep which are there in every orga nisation, is committed to it. The esprit de corps is there. Although I am not a member of this organisation, I have seen the BSF, from a very close range, when I was associated witli the Asian Games, the NAM and the Conference of Commonwealth Heads of Government.-The manner in which they performed their duties is a credit and a pride to the nation. They have proved that they are second to none as far as carrying out their duties whether during peace time or war time or during any situation.

ⁱ Mr. Sahu has also mentioned about the social cohesion. This is a very important point. We (shall certainly examine it from the various backgrounds and the various Departments of the Government of India will also be addressed in this regard.

Mr. Gurudas Das Gupta while supporting the amendment has also made certato points which I shall convey

to the Home Ministry to look into especially the Incidents which he has mentioned and if he can specify further details to narrow down the. field where- these incidents had happened we shall certainly, look into them.

Mr. Satya Prakash Malaviya also has asked as to why we have taken so long a time to bring forward this Bill. And why it was not incorporated in the 1963 Amendment? As J have mentioned earlier, one did not have hindsight then.

Mr. Satyanarayan Reddy while supporting the amendment has also mentioned that the Bill was brought forward very late. Then, he asked three questions: whether best type of men are attracted to BSF like the Armed Forces? May I give him one example. I was heading the high level committee of exservicemen' in my capacity as the Minister of State for Defence wherein we had a distinguished Honourable Member of this House, Mr. Jaswant Singh in that' committee. The reasons; why the BSF do not take any people who are released from the Armed Forces *at a very young age, that is 32 to 35 is that after 15 years of colour service a person in' the Armed Forces is released, here released means retirement, because of very high and stringent standards in the BSF with regard to height and other requirements. They do not take a person from the' Army, Navy or Air Force after his retirement if he does not fulfil them. From this the hon. Member can realise whether the standards are low or high. This will answer his question

Then about training also he mentioned. As I have said earlier, Tikampur is one of the best training establishments in this country and if hon. Member would like to visit, we can arrange a visit. Let them go and-see for themselves and satisfy themselves; they need not be satisfied with my answer alone.

About illegal entry, it was asked as to what steps have been.taken. May

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I just take the time of the House and bring to the notice of the House the role of the BSF in the last three years in apprehending infiltrators and smugglens. In 1983 the BSF while doing internal security duties-which has criticised-apprehended 15.705 been infiltrators or smugglers; in 1984 20,688; and in 1985 up to June end, alone 11.055. In .1983 contraband goods worth about Rs. 38 crores were captured or apprehended by the BSF. To put vigil on every square centime the 6 900 kilometer-long bor tre of think, is an impossible task der I even for the super powers. And to ex pect that the BSF, just by this amend ment is going to stop all infiltrators , at every single centimetre or millime tre is asking for the moon. There fore, this is not a very practisal pro position. But the BSF has done com mendable work and it shall -keep on' This doing commendable work. amendment is to bring in discipline, swift discipline and summary punishment to those who have acted in an antinational or or iridis-ciplined unpatriotic manner. Therefore, I am extremely thankful to the hon. House for supporting this Bill, although with their own remarks, both brickbats and boquets and I take them in the -spirit in which they have given them.

THE DEPUTY CHAIRMAN: The question is:

""That the Bill further to amend the Criminal Law Amendment Act, 1952, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill-Clause 1> the Enacting Formula and the Title were added to the Bill. SHRI K. P. SINGH DEO: Madarn, I move: 'That the Bill 'be passed.

The question.. was put and the motion was adopted.

MOTION RE. THIRTY-THIRD AND THIRTY-FOURTH REPORTS OF UNION PUBLIC¹ SERVICE COMMISSION

THE DEPUTY CHAIRMAN: Now we take up the Government Motion. Shri K. P. Singh Deo.

THE MINISTER' OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): Madam Deputy Chairman, I beg to move:

"That the Thirty-third and Thirtyfourth Reports of the Union Public Service Commission, for the period from April 1, 1982 to March 31, 1983 and April 1,*1982 to March 31, 1984 laid on the Tabl* of the Rajya Sabha on the 2nd May, 1984 and 2nd May, 1985 respectively, be taken into consideration."

As you are aware, Madam the Union Public Service Commission is required under article 323(1) of the Constitution to present annually to the President a report on the work done by the Commission. These reports are placed by Government on the Table along with a memorandum explaining the reasons in respect of cases if any, where the advice of the Commission was not accepted by the Government.

I The Vice-Chairman (Shri Chimanbhai Mehta) in-the Chair]

It is also customary to take up for discussion the report of the Commission both to highlight the performance of the Commission and to elicit the esteemed views of the hon. Members on the overall policies of recruitment and management of Public

Services. As the hon. Members are aware, the Union Public Service Com mission performs a key role in the recruitment to higher services and renders independent advice to the Government on several matters ^.con cerning public¹ personnel administra tion and utmost consideration is given to the judgment of the Commission in these matters. During these two years, the Commission had tenderd advice on over 12,936 and 13,589 cases concerning appointments, promotions and discip linary cases. Out of these 26,500 cases Government could not ac-3 P.M. cept the recommendations of the Commission onl in 7 April ihe period from Apri'. During 1984

1982 to March nearly 6 lakh candidates applied for various examinations and selection conducted by the Commission and over 16,000 candidates representing about 3 per cent of those applied, were recom mended for appointment to the va rious services and posts. The Com mission were associated with the selec tion committees constituted in each. State to consider cases of promotion of about 2.*400 State service officers to the three All-India Services, viz. rhe Indian Administrative Service. the Indian Police Service and the Indian Service. A total of 950 State Forest service officers were included in the lists for these three services select during the period covered by the re ports. In regard to promotion in Central services the cases of nearly 34,000 were considered by the Depart mental Promotion Committees with which the Commission were associat ed and about 8,000 officers included in panels for promotion to higher positions. The Commission were able to recommend candidates belonging to the Scheduled Castes and Scheduled Tribes against all the vacancies reserved for them in the examinations requiring general qualifications such as a degree as in the case of Civil Services examination, Indian Economic Service examination and Assistants Grade examination. In the case of examinations requiring technical or professional qualifications also candidates to the full extent of re-